

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE SIXTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

I.A.No. 1 OF 2024

IN

ARBITRATION APPLICATION NO: 76 OF 2009

Between:

M/s. Chaitanya Enterprises, rep. by its Managing Partner, Chaitanya N.,
Office at 1-7-38, Satyanarayanawamy Nagar, Street No.8, Habsiguda,
Hyderabad - 500 007

...Petitioner/Applicant/Claimant

AND

1. Bharath Sanchar Nigam Limited, rep. by its Chairman and Managing Director,
Sanchar Bhavan, 20, Ashoka Road, New Delhi
2. The Chief General Manager, Southern Telecom Projects Bharat Sanchar
Nigam Limited Chennai
3. The Divisional Engineer, Optical Fibre Equipment Projects (OFEP) BSNL, 3rd
Floor, G.P.O. Buildings Abids, Hyderabad - 500 001
4. The Divisional Engineer, Optical Fibre Cable Projects (OFCP), BSNL, 11-9-
129/2, Road No.4, Lakshminagar Colony Kothapet, Hyderabad

...Respondents/Respondents

Petition under Section 15(2) of Arbitration and Conciliation Act, 1996
praying that in the circumstances stated in the affidavit filed in support of the
petition, the High Court may be pleased to appoint any retired Judge of this
Hon'ble Court as substituted Sole Arbitrator in place of the deceased Sole
Arbitrator, Justice T.Ch. Surya Rao, retired Judge of this Hon'ble Court, for
adjudication of the dispute between M/s. Chaitanya Enterprises and Bharat
Sanchar Nigam Limited, numbered as arbitration case No.1 of 2010 by directing
the family members of the deceased Sole arbitrator to hand over the case files to
the substituted Sole arbitrator, to adjudicate the dispute on merits.

Counsel for the Applicant : Mr. K.R. Koteswara Rao, representing
Mr. Chavali Ramanand

Counsel for Respondents : Dr. Pundla Bhaskara Mohan

The Court made the following: ORDER

Mr. K.R.Koteswara Rao, learned counsel representing Mr. Chavali Ramanand, learned counsel applicant.

Dr. Pundla Bhaskara Mohan, learned counsel for the respondents.

Heard on I.A.No. 1 of 2024.

This application has been filed seeking appointment of an arbitrator by way of substitution.

Learned counsel for the parties jointly submit that Sri Justice T.Ch. Surya Rao, a former Judge of erstwhile High Court of Andhra Pradesh, who was appointed as Sole Arbitrator, has expired. Therefore, they submit that Mr. Justice A.Santhosh Reddy, a former Judge of this Court, be appointed as Sole Arbitrator in place of Sri Justice T.Ch. Surya Rao.

In view of aforesaid submissions jointly made by learned counsel for the parties and for the reasons assigned in I.A.No.1 of 2024, Mr. Justice A.Santhosh Reddy, a former Judge of this Court (resident of H.No.16-2-740/46, Malakpet, Hyderabad; Mobile New No. 9705053485) is appointed as substituted arbitrator.

Accordingly, I.A. No.1 of 2024 is allowed.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

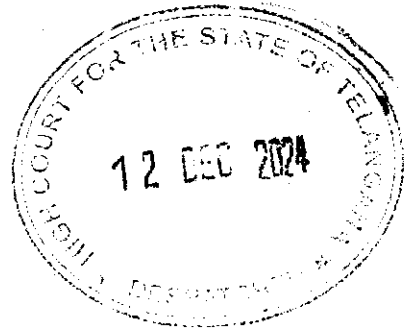
1. Mr. Justice A. Santhosh Reddy, a former Judge of Telangana High Court, (resident of H.No. 16-2-740/46, New Malakpet, Hyderabad; Mobile No. 9705053485) **(By Special messenger) (along with a copy of affidavit and material papers)**
2. One CC to Mr. Chavali Ramanand, Advocate [OPUC]
3. One CC to Dr. Pundla Bhaskara Mohan, Advocate [OPUC]
4. Two CD Copies

Njb/gh



HIGH COURT

DATED:06/12/2024



ORDER

I.A.No. 1 of 2024

In

ARBAPPL.No.76 of 2009

ALLOWING THE I.A

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